

**Impact of slaughter ban**

1933. SHRI MAHENDRA SINGH MAHRA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether stakeholders in the leather industry have raised issues regarding State-level ban on slaughter of various types of cattle and increasing restriction on slaughter houses, if so, the details thereof;

(b) whether stakeholders in the leather industry have anticipated shortage of raw leather due to various types of ban related to slaughter of cattle, if so, the details thereof; and

(c) whether Government has taken any initiative to counter increasing formal and informal restrictions on cattle slaughter to ensure the growth of leather industry, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Ministry of Environment, Forests and Climate Change notified 'Prevention of Cruelty to Animals (Regulation of Livestock Markets) Rules, 2017' in the Gazette of India on 23.05.2017 restricting sale of cattle for slaughter, in addition to other provisions. A Writ Petition (Civil) No. 000422 of 2017 titled "All India Jamaitul Quresh Action Committee" through its President Mohammad Abdul Faheem Advocate vs. Union of India was filed in the Hon'ble Supreme Court of India. The Hon'ble Supreme Court, *vide* order dated 11.07.2017, observed that the stay granted by the Madurai Bench of Madras High Court, *vide* order dated 30.05.2017, in Writ Petition (MD) No. 7769 and 7771 and 10128 and 10129 on the operation of rules shall apply to the whole country. Thus, operation of the notification dated 23.05.2017 has been stayed by Hon'ble Supreme Court of India. Therefore, the question of impact of the notification on leather industry does not arise.

**Overseas food retailers with 100 per cent FDI**

1934. SHRI K. SOMAPRASAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) how many overseas food retailers are enjoying 100 per cent FDI in India;

(b) the names of such companies with amount of FDI inflow;

(c) whether any decision has been taken by Government to allow overseas food retailers to sell personal care and household items made in the country; and

(d) if so, the names of such companies?